

With regard to removal/ revision of norms including limit of 25 percent of the amount for annual allotment of SDRF, it is mentioned that the Government of India has revised the list of items and norms of assistance under SDRF and National Disaster Response Fund (NDRF) on 8th April 2015. As such at present there is no proposal to implement previous norms of Central Relief Fund (CRF).

Smuggling of heroin from gulf countries

1660. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the smuggling of heroin to India *via* Gulf countries is on the rise; and
- (b) if so, the steps taken to curb the smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) No case for trafficking of heroin from Gulf countries has been reported during last 3 years and current year (upto October, 2016).

(b) Steps taken by the Government to prevent drug trafficking include intensive preventive and interdiction efforts along known drug routes, strict surveillance and enforcement at import and export points, increased international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals, training programmes for law enforcement officials for upgrading their skills to combating drug menace, sharing of real time information and coordination operation with Nodal agencies of neighbouring countries and empowerment of Border Security Force, Sashastra Seema Bal and Coast Guard under the Narcotic Drugs and Psychotropic Substances (NDPS) Act for making interdiction of narcotic drugs and to prevent smuggling of the same.

Citizenship to west Pakistan refugees

1661. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that West Pakistan refugees have not been provided citizenship rights till date; and
- (b) if so, whether Government has any plan to provide at least 10 per cent reservation to the West Pakistan refugees in the matter of employment in the Central Government departments till the time they get citizenship rights?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) No Sir. Indian Citizenship is granted to all such foreign nationals

who fulfil the eligibility conditions of the Citizenship Act, 1955 and the rules made thereunder.

Using pigeons from J & K for espionage

1662. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that Pakistani intelligence agencies across the Line of Control are using pigeons from Jammu and Kashmir for the purpose of espionage to pass on secret information; and

(b) if so, the details of the probe and action taken against the persons responsible for the act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No case of espionage activities by use of Pigeons by Pakistani Intelligence Agencies from across the border have come to the notice. However, some pigeons having rubber tag with Pakistani telephone no./name of person have been found near border areas.

Sedition cases of protesting students

1663. SHRI C.P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many sedition cases were charged on students and other youth and various religious and cultural groups during the current year;

(b) whether any of these cases were dropped later, if so, how many; and

(c) whether Government considers charging sedition on protesting students and youth and whether it is a democratically justifiable action?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Police and Public Order are State subjects. No such category wise data as mentioned in the question is maintained by the Ministry of Home Affairs.

(c) Sedition is defined under section 124A of IPC and anyone indulging in activities defined in the said section is liable for prosecution.

NGOs barred from receiving foreign funds

1664. SHRIMATI SAROJINI HEMBRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many NGOs have been barred by Government from receiving foreign